GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3448
ANSWERED ON:23.08.2011
STATE SECURITY COMMISSION
Mahato Shri Narahari;Roy Shri Nripendra Nath

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether all the States have set up the State Security Commission (SSC) as per the recommendation of the National Police Commission:
- (b) if so, the details of those States which have set up the said Commission alongwith the total expenditure incurred thereon, on as date, State-wise;
- (c) the reasons for which the remaining States have not set up the Commission in their respective State; and
- (d) the effective steps taken by the Union Government to set up SSC in every State?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d) 'Police' and 'Law & Order' are the State subjects as per the VII Schedule to the Constitution. Therefore, the responsibility to set up State Security Commission in pursuance of recommendations of Committees/ Commission on Police Reforms rest with the respective States. The Ministry of Home Affairs can only persuade the States to implement the recommendations. Notwithstanding this position, the Hon'ble Supreme Court vide its judgment dated 22.9.2006 in WP(Civil) No. 310/1996-Prakash Singh and others versus Union of India and others, inter alia, issued directions to various States on various aspects of Police Reforms. As per first direction, States were directed to constitute a State Security Commission to ensure that the State Government does not exercise unwarranted influence or pressure on the State Police and for laying down the broad policy guidelines so that the State Police always acts according to the laws of the land and the Constitution of the country. The matter was heard successively by Supreme Court on different dates. Vide orders dated 16.5.2008, Supreme Court as regards the implementation of the various directions made earlier in its judgement dated 22.9.2006 set up a Commission under the Chairmanship of Justice K.T. Thomas, former retired Judge of the Supreme Court and other two persons. Thomas Commission has submitted its report to Supreme Court and the matter is under the purview of Supreme Court to see the extent of compliance of its directions by various States/UTs. As per Thomas Commission report States of Arunachal Pradesh, Goa, Jharkhand, Karnataka, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Uttar Pradesh, West Bengal and Delhi and other UTs have set up State Security Commission.